

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

12. C.P. (IB)/141(MB)2024

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 17.04.2024**

**NAME OF THE PARTIES:- Pegasus Assets Reconstruction Private
Limited**

V/s

Dee Plone Polyester Pvt Ltd

Section: 7 of Insolvency and Bankruptcy Code, 2016

ORDER

Counsel, Nikita Abhyankar appeared for the Financial Creditor through VC. None present on behalf of the Corporate Debtor. Perusal of the record reveals that the Court Notice was issued to the Corporate Debtor which is received back as undelivered with the report that "insufficient address". Counsel for the Financial Creditor states that the Financial Creditor has the only address which they mention in the present Company Petition and the same address is also available on the MCA website. In these circumstances, we deem it appropriate to direct the Financial Creditor to affect the service upon the Corporate Debtor by way of newspaper publication. Hence, Financial Creditor is directed to affect the service by way of newspaper publication one in "Business Standard" and another in "Nav Shakti" and file affidavit of service enclosing therewith proof of service along with the newspaper cutting, at least two days before the next date of hearing. List this matter on **04.06.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)